

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO.1903/1995

Friday, this the 29th November, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI S. P. BISWAS, MEMBER (A)

Joginder Singh S/O Rishi Chand,
R/O Mehloli Mohalla,
Village Madanpur Khadar,
P. O. Badarpur,
New Delhi-110044.

... Applicant

(By Shri T. C. Aggarwal, Advocate)

-Versus-

1. Union of India through
Secretary, Ministry of
Information & Broadcasting,
Shastry Bhawan,
New Delhi.

2. Chief Engineer,
Civil Construction Wing,
Dte. General of A.I.R.,
P.T.I. Building,
Parliament Street,
New Delhi-110001.

... Respondents

(By Shri R. V. Sinha, Advocate)

The application having been heard on 29.11.1996
the Tribunal on the same day delivered the
following :

O R D E R

CHETTUR SANKARAN NAIR (J), CHAIRMAN —

Applicant seeks a direction to reinstate him
with effect from 7.9.1990. This application remained
here for almost 14 months waiting for admission,
undergoing innumerable adjournments. Counsel for
respondents has filed a statement today stating
that applicant has been reinstated with effect from
17.4.1995. This submission is recorded. Applicant
has asked for more than this. If reinstatement

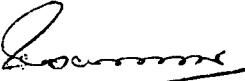
...2.

(8)

cannot be granted with effect from a date earlier than 17.4.1995, the reasons therefor will be stated in writing and communicated to applicant within fifteen days from today. It will be open to applicant to pursue his remedies if he is aggrieved thereafter.

2. Application is disposed of as aforesaid.

Dated, the 29th November, 1996.


(S. P. Biswas)
Member(A)


(Chettur Sankaran Nair, J.)
Chairman

/as/